

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

[Under Sections 18(1) read with Sections 14 & 15 of the
National Green Tribunal Act, 2010]

ORIGINAL APPLICATION NO.272 OF 2024

IN THE MATTER OF:-

DEEPANK KUMAR SHARMA & Ors.

... Applicant

Versus.

Union of India & Ors.

... Respondents

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New Delhi

DATED: 16.9.24

[VISHWENDRA VERMA] & [SHIVALI]

Advocates for the Applicants
UB-33, IndraPrakash Building,
Barakhamba Road,
New Delhi

09871704611

verma.vishwendra@yahoo.co.in

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ORIGINAL APPLICATION NO.272 OF 2024

IN THE MATTER OF:-

DEEPANK KUMAR SHARMA & Ors. ... Applicant
Versus.
Union of India & Ors. ... Respondents

**REJOINDER ON BEHALF OF THE APPLICANT TO THE
REPLY FILED BY THE RESPONDENT NO.8 ALONGWITH
AFFIDAVIT**

MOST RESPECTFULLY SHEWETH:

PRELIMINARY OBJECTIONS:

1. That the answering respondent No.7 and 8 to 10 played a fraud with this Hon'ble Tribunal by placing misleading, distorting and wrong facts before this Hon'ble Court. It is submitted that the averments mentioned in the para are incorrect which clearly shows that the answering respondent played a fraud with this Hon'ble Tribunal. It is submitted that in spite of directions issued by the Tribunal, the said respondents even continue to violate the law and started construction on the said land in question mentioned in para III of the OA at page 17 & 18.
2. That It is submitted that the restraining order has been passed under section 107/116 Cr.PC. Even though a

report had been submitted by the Forest Department on 11.02.2024 that the respondents 8 to 10 are illegally cutting mango trees. It is clear from the photograph that the respondent is cutting colony on the said khasaras in connivance with the respondent No.8 to 10. Copies of the photographs which are showing the respondents started cutting colony on the said land are annexed and marked as **ANNEXURE -RA.1(Colly)**.

3. The page 16 is signed on 20.02.2024 when the case was filed in March 2024.

REPLY TO THE PRELIMINARY OBJECTIONS

1. That the contents of para 1 of the preliminary objections are wrong and hence the same are denied. It is submitted that the applicants placed true and correct facts before this Hon'ble Court. It is not disputed that the answering respondents is owner of khasaras mentioned in the OA.
2. That the contents of para 2 of the preliminary objections are wrong and hence the same are denied and in respect of the submission the answering respondent has to place strict proof. It is denied for want of knowledge that the said property disposed off by the applicant. It is submitted that the respondent no. 8 deposited Rs.40,000/- on 14.03.2024 with the Forest Department, Moradabad Circle, Moradabad. It shows that the contradictory statements. Even though on

28.03.2024 the answering respondent deposited Rs.1,19,000/- with the Forest Department, Moradabad Circle, Moradabad. The respondent no. 8 again deposited Rs.1,65,000/- with the Forest Department, Moradabad Circle, Moradabad. Hence, the averments made in the reply are wrong and contradictory to the factual aspects and it is vehemently denied that on or after 28.01.2024 the answering respondent has no relation with the land in question on which there were green mango trees as shown in the photographs in the OA. A Copy of the said receipts are attached herewith and marked as **ANNEXURE-RA.2.**

3. That the contents of para 3 of the preliminary objections are wrong and hence the same are denied. It is submitted that the respondent no. 8 to 10 are owners of the land shown in para III of the OA. The disputes in between the parties has no relations in the present matter as the applicant raised the issue in respect of the environment and illegally cutting green mango trees from the said khasras in connivance with the respondent no. 7 and with respondent no. 1 to 6, as the applicants made several complaints to the authority and even the respondent no. 1 to 7 did not heed upon the complaints of the applicants. The same is clear from the reply filed by the respondent no. 7 that he knows it very well that respondent no. 8 to 10 after using assets destroyed the green mango trees and did not take any action against them for the said act. the conduct of

respondent no. 7 is very clear that in spite of the directions issued by this Tribunal, the respondent did not appear till non-bailable warrants issued by this Hon'ble Tribunal.

4. That the contents of para 4 of the preliminary objections are wrong and hence the same are denied. The applicant is placing photographs of the green mango trees and after cutting the trees the barren land and thereafter they are cutting colonies on the said land and the respondent no. 9 has been shown as the contacting person/local person. It is strange that the contradictory reply have been given by the respondent as he categorically stated the trees are 80 years old and dried and they are dangerous to the nearby passers. It is submitted that there is a huge chunk of land which is 'Mango Bagh' and not a single tree at the side of road hence, the respondent no. 8 has given a vague averment to save himself but it is clear that he was in connivance with all other respondents and deliberately cut the mango trees from the land. It is submitted that section 80 of the Act and from the khatauni dated 04.06.2024 it is clear that the answering respondent applied for khasra no. 1083 from agriculture land to non-agriculture land and the respondents in connivance with each other took advantage of their own wrongs. A Copy of the Khatauni dated 04.06.2024 is attached herewith and marked **ANNEXURE- RA.3.**

5. That the contents of para 5 of the preliminary objections are wrong and hence the same are denied. It is submitted that the personal disputes have no place in the present matter. The applicants came forward to save the nature/environment from the hands of said culprits who deliberately with an intent motive destroy the 'Mango Bagh'. The said fact also confirmed by respondent no. 7 in his reply wherein he stated that the respondent no. 8 to 10 use the acid and thereafter destroy the trees.
6. That the contents of para 6 of the preliminary objections are wrong and hence the same are denied. It is submitted that the respondents 8 to 10 have no authority to disown the applicants from the property. There is no meaning to discuss the said issue herein because the Hon'ble Court is examining only environmental issues. The disputes are pending in relation to the property before the appropriate forum.
7. That the contents of para 7 of the preliminary objections are wrong and hence the same are denied for want of knowledge. It is submitted that the respondent no. 8 is trying to harp other issues to save himself and trying to divert the environment issues into the property issue.
8. That the contents of para 8 of the preliminary objections are wrong and hence the same are denied. It is submitted that the issues discussed in the present para have no relation with the present matter.

9. That the contents of para 9 of the preliminary objections are wrong and hence the same are denied. It is submitted that the issues discussed in the present para have no relation with the present matter.
10. That the contents of para 10 of the preliminary objections are wrong and hence the same are denied. It is submitted that in accordance with law the jurisdiction of the Hon'ble Tribunal is unlimited and the constitution of the Tribunal is for the purpose of saving the environment.
11. That the contents of para 11 of the preliminary objections are wrong and hence the same are denied. It is submitted that the said amount shown as paid to the state government, does not apply in the present matter. It is decided by the Hon'ble Supreme Court in various matters as well as this Hon'ble Tribunal have jurisdiction to take appropriate action. Even in law the learned Magistrate can after following law impose a penalty/punishment which may be for a term of 6 months or fine or both. In the present matter the respondents committed the offences willfully, deliberately and also played a fraud with this Hon'ble Court hence deserve for the maximum punishment.
12. That the contents of para 12 of the preliminary objections are wrong and hence the same are denied.
13. That the contents of para 13 of the preliminary objections are wrong and hence the same are denied. It is clear from the averments mentioned in the para that

the prima facie the respondents accepted their wrongs and it is also clear from the mentioned in the reply that the answering respondent try to mislead deliberately to this Hon'ble Tribunal hence deserve no leniency in any manner.

14. That the contents of para 14 of the preliminary objections are wrong and hence the same are denied. The answering respondent is having no permission from the competent authority to cut any tree hence all the actions of the respondents are illegal and deserve for the maximum punishment in accordance with law.
15. That the contents of para 15 of the preliminary objections are wrong and hence the same are denied. It is clear from the documents mentioned in the annexure RA.1 that the answering respondent is in active concern with the property.

PARAWISE REPLY

I &II. That the contents of para I & II of the parawise reply of the affidavit are wrong and denied. It is submitted that the contents mentioned in para II may kindly be read herein but for kind convenience the same is mentioned herein to show the conduct of the answering respondent. It is submitted that the respondent no. 8 deposited Rs.40,000/- on 14.03.2024 with the Forest Department, Moradabad Circle, Moradabad. It shows that the contradictory statements. Even though on

8

28.03.2024 the answering respondent deposited Rs.1,19,000/- with the Forest Department, Moradabad Circle, Moradabad. The respondent no. 8 again deposited Rs.1,65,000/- with the Forest Department, Moradabad Circle, Moradabad. Hence, the averments made in the reply are wrong and contradictory to the factual aspects and it is vehemently denied that on or after 28.01.2024 the answering respondent has no relation with the land in question on which there were green mango trees as shown in the photographs in the OA.

- III. That the contents of para III of the parawise reply of the affidavit are wrong and denied.
- IV. That the contents of para IV of the parawise reply of the affidavit are wrong and denied.
- V. That the contents of para V of the parawise reply of the affidavit are wrong and denied.
- VI. That the contents of para VI of the parawise reply of the affidavit are wrong and denied.
- VII. That the contents of para VII of the parawise reply of the affidavit are wrong and denied.
- VIII. That the contents of para VIII of the parawise reply of the affidavit are wrong and denied.
- IX. That the contents of para IX of the parawise reply of the affidavit are wrong and denied.
- X. That the contents of para X of the parawise reply of the affidavit are wrong and denied.

- XI. That the contents of para XI of the parawise reply of the affidavit are wrong and denied.

REJOINDER TO THE REPLY TO FACTS IN BRIEF

1. That the contents of para 1 of the reply to facts in brief are wrong and hence the same are denied. It is clear from the above mentioned facts that the answering respondent is the owner and having interest in the property.
2. That the contents of para 2 of the reply to facts in brief are wrong and hence the same are denied. It is clear from the above mentioned facts that the answering respondent is the owner and having interest in the property.
3. That the contents of para 3 of the reply to facts in brief are wrong and hence the same are denied. It is clear from the above mentioned facts that the answering respondent is the owner and having interest in the property.
4. That the contents of para 4 of the reply to facts in brief are wrong and hence the same are denied. It is clear from the above mentioned facts that the answering respondent is the owner and having interest in the property.
5. That the contents of para 5 of the reply to facts in brief are wrong and hence the same are denied. The applicants shall take appropriate actions against the

answering respondent for alleging irrelevant and unsustainable allegations. It is also vehemently denied that the applicants are greedy and never respects the relations. It is made clear that the meaning of respect and relation is not that the respected and related person can commit offence and take law in their own hand and applicant will behave only a mute spectator. The pending disputes have no relation with the present matter.

6. That the contents of para 6 of the reply to facts in brief are wrong and hence the same are denied. It is clear from the reply filed by the respondent no. 7 that the respondent no. 8 to 10 illegally cut the trees and the respondent no. 1 to 7 connived with the respondent no. 8 to 10.
7. That the contents of para 7 of the reply to facts in brief are wrong and hence the same are denied.
8. That the contents of para 8 of the reply to facts in brief are wrong and hence the same are denied.
9. That the contents of para 9 of the reply to facts in brief are wrong and hence the same are denied.
10. That the contents of para 10 of the reply to facts in brief are wrong and hence the same are denied.
11. That the contents of para 11 of the reply to facts in brief are wrong and hence the same are denied.
12. That the contents of para 12 of the reply to facts in brief are wrong and hence the same are denied.

13. That the contents of para 13 of the reply to facts in brief are wrong and hence the same are denied.
14. That the contents of para 14 of the reply to facts in brief are wrong and hence the same are denied.
15. That the contents of para 15 of the reply to facts in brief are wrong and hence the same are denied.
16. That the contents of para 16 of the reply to facts in brief are wrong and hence the same are denied. It is submitted that the OA is within limitation. The prayer made in the OA is reiterated herein.

PRAYER

It is therefore most respectfully prayed that the prayer made in the reply may kindly be dismissed with heavy and exemplary cost in the interest of justice.

It is further prayed that the respondent No.8 may kindly be punished for stating wrong and incorrect facts in the reply and even try to mislead this Hon'ble Court therefore, it is prayed that the respondent no. 8 may kindly be punished in accordance with law with heavy and exemplary cost.

It is further prayed that from the documents annexed in the pleadings clearly shows that the respondent no. 8 deliberately cause loss to the environment and hence deserves punishment in accordance with law in the interest of justice.

To grant any other and further orders which may be deemed fit and proper in the interest of the justice.

AND FOR THIS ACT OF KINDNESS THE APPLICANT, AS IN DUTY BOUND, SHALL EVER PRAY.



Signature of the Applicant

New Delhi
DATED:



[VISHWENDRA VERMA] & [SHIVALI]

Advocates for the Applicants
UB-33, IndraPrakash Building,
Barakhamba Road,
New Delhi
09871704611
verma.vishwendra@yahoo.co.in

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[Under Sections 18(1) read with Sections 14 & 15 of the
National Green Tribunal Act, 2010]

ORIGINAL APPLICATION NO. 272 OF 2024

IN THE MATTER OF:-

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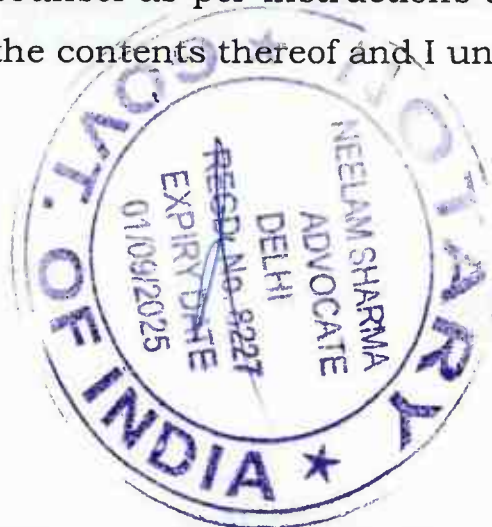
Versus.

Union of India & Ors. ... Respondents

AFFIDAVIT

I, DEEPANK KUMAR SHARMA, S/o Shri Dinesh Kumar Sharma, aged about 27 years, R/o 1810, Mandi Railway road, Near Sarvodaya Inter College, Railway Road, Pilakhuwa, Tehsil Hapur, U.P.. Presently at New Delhi, do hereby solemnly affirm and state as under-

1. That I am the Applicant in the above mentioned matter and as such I am well conversant with the facts and circumstances of the case and hence I am competent to swear this affidavit.
2. That the contents of this reply has been drafted by my counsel as per instructions and I have been read over the contents thereof and I understood the same.



3. That the contents of this reply are true and correct to the best of my knowledge, information and belief, no part of it is false and no material has been concealed therefrom.

Deepank

DEPONENT

VERIFICATION:

18 SEP 2024

Verified at Delhi on this the day of September, 2024 that the contents of the aforesaid affidavit are true and correct to the best of my knowledge, information and belief, no part of it is false and no material has been concealed therefrom.

Deepank

DEPONENT

I identified the deponent who has signed in my presence



ATTESTED
NOTARY (Govt. of India)
Neelam Sharma
Advocate
In No. 105A, Sale No. No. 11,
Patiala House Courts,
New Delhi-110001
(M: 9899408301)

18 SEP 2024

PICS OF MANGO TREES GARDEN AT MANDAWAR -BIJNOR ROAD & MANGO TREES GARDEN AT MANDAWAR-CHANDAK ROAD, MANDAWAR BEFORE CUTTING OF MANGO TREES







PICS OF MANGO TREES GARDEN AT MANDAWAR –BIJNOR ROAD & MANGO TREES GARDEN AT MANDAWAR-CHANDAK ROAD, MANDAWAR AFTER CUTTING OF MANGO TREES



























GPS Map Camera



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GPS Map Camera



Mandawar, Uttar Pradesh, India
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Google



GPS Map Camera



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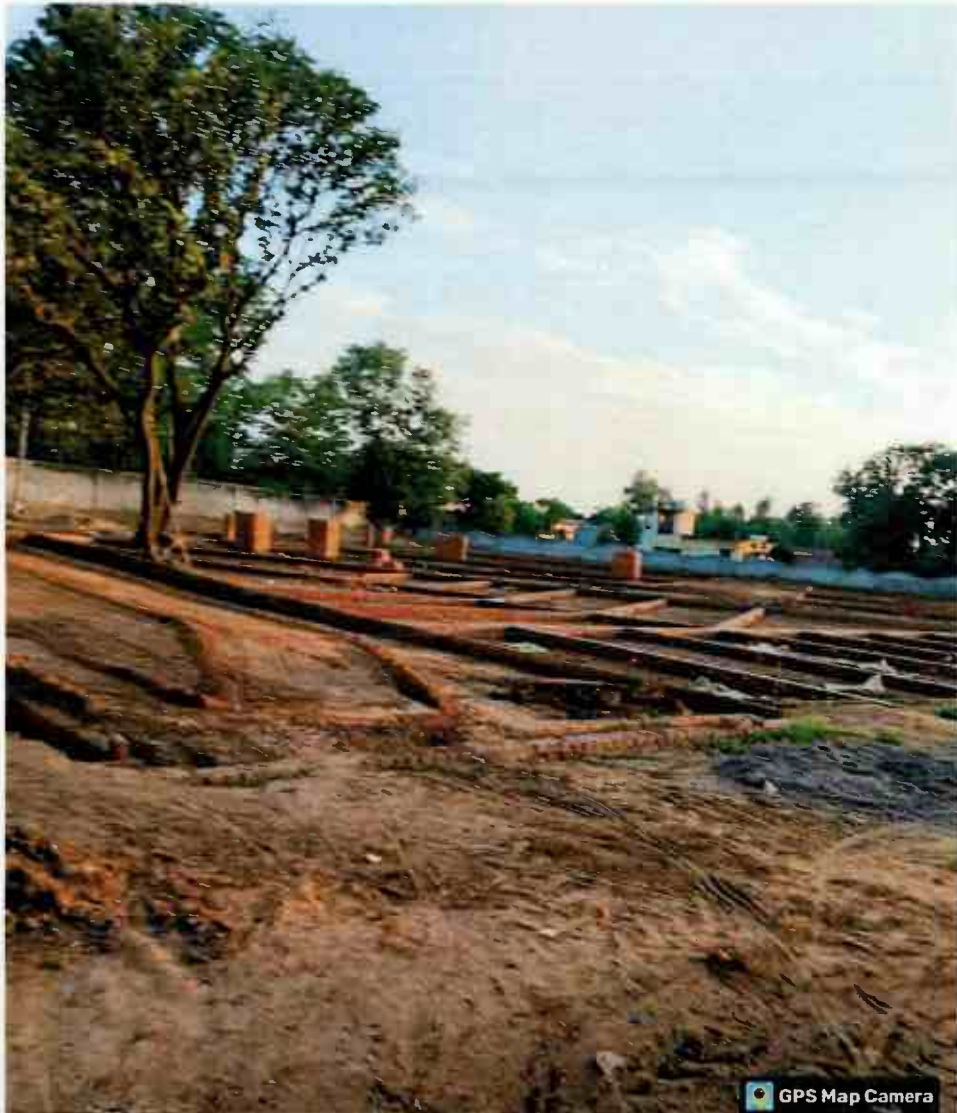


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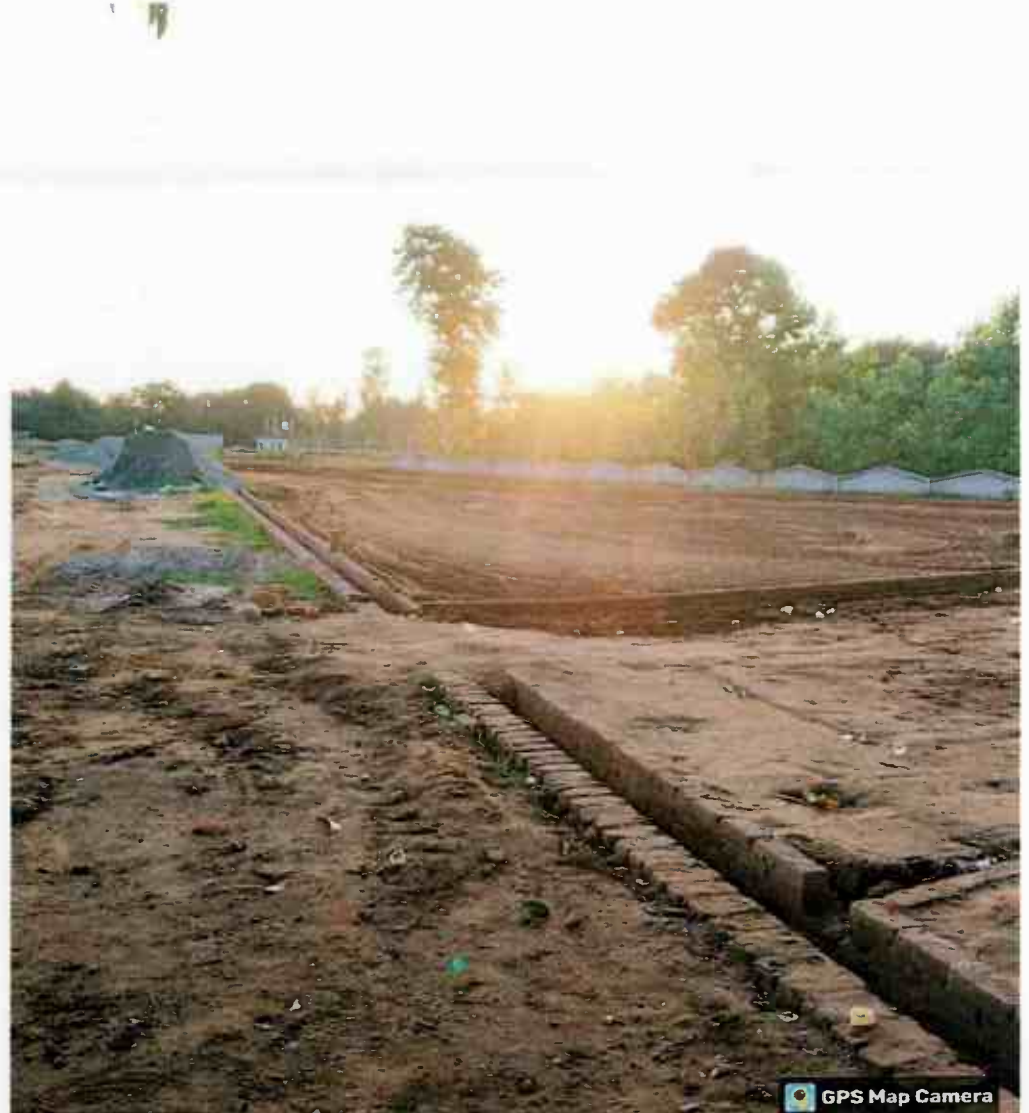


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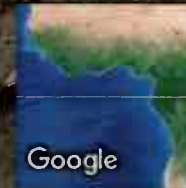


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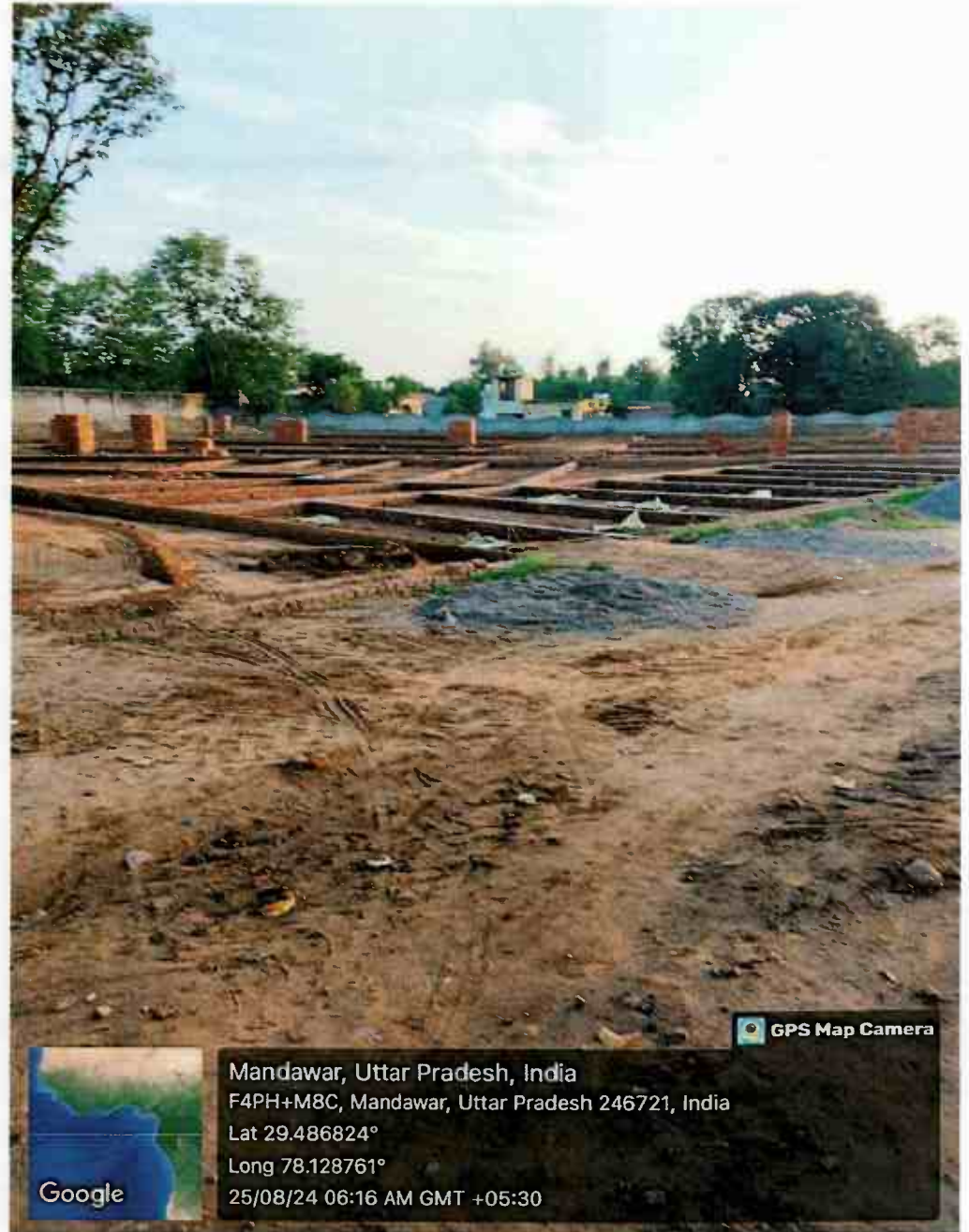


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संलग्नक-7

उप प्रभागीय वनाधिकारी
सा.घा.प्रभाग, बिजनौर

ई-3

816-06/B10103-24

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

बुक संख्या-

क्रम संख्या- 4223

प्रमाणित किया जाता है कि श्री श्री बाबू राम पुत्र श्री अशोक निवासी गाँव मुरादाबाद द्वारा 14/03/2024 को 40000 = 40000 (शब्दों में) चालीस हजार मात्र के मुबलिया रुपये (अंकों में) 40000 = 40000 (शब्दों में) चालीस हजार मात्र कावत 14/03/2024 को श्री बाबू राम को 40000 = 40000 (शब्दों में) चालीस हजार मात्र हेतु प्राप्त किये।

से मुबलिया रुपये (अंकों में) 40000 = 40000 (शब्दों में) चालीस हजार मात्र

कावत 14/03/2024 को श्री बाबू राम को 40000 = 40000 (शब्दों में) चालीस हजार मात्र

हेतु प्राप्त किये।

दिनांक 14-03-2024

वनाधिकारी के हस्ताक्षर
क्षेत्रीय वन अधिकारी
(नाम के पदनाम सहित)
बिजनौर

पीएसओपीओ (आर0आर0) 1-वानिकी -7-12-20-400 पुस्तकें (कम्प्यूटर/ऑफसेट)।



ई-3 ई-3 डी0आर0 संख्या-06/बिजनौर/03/24

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

कम संख्या.....4223.....

बुक संख्या.....

सामाजिक वानिकी प्रभाग, बिजनौर

1-श्री देवेश शर्मा पुत्र देव शर्मा नि0 बाजार कला मण्डावर। 2- मो0 हाशिम पुत्र मो0 फारुक नि0 मौ0 मंगल बाजार मण्डवर से मुबलिग रूपये (अंकों में) 40000.00 (शब्दों में) चालीस हजार मात्र बावत रेंज केस संख्या 68/बिजनौर/2023-24 के प्रतिकर प्रशमन धनराशि।

दिनांक 14.03.2024।

हस्ताक्षर

वनाधिकारी के हस्ताक्षर
क्षेत्रीय वन अधिकारी
बिजनौर।

ई-3 डी0आर0 संख्या ई-3 डी0आर0 संख्या-13/बिजनौर/03/24।

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

कम संख्या.....4230.....

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बुक संख्या.....

सामाजिक वानिकी प्रभाग, बिजनौर

1-श्री देवेश कुमार शर्मा पुत्र देव कुमार शर्मा नि0 मण्डावर से मुबलिग। 2- शाकिव पुत्र वाजिद नि0 मो0 मंगल बाजार मण्डावर तहसील व जिला बिजनौर से रूपये (अंकों में) 190000.00 (शब्दों में) एक लाख नब्बे हजार मात्र बावत रेंज केस संख्या 75/बिजनौर/2023-24 के प्रतिकर प्रशमन धनराशि।

दिनांक 28.03.2024।

हस्ताक्षर

वनाधिकारी के हस्ताक्षर
क्षेत्रीय वन अधिकारी
बिजनौर।

ई-3 डी0आर0 संख्या ई-3 डी0आर0 संख्या-14/बिजनौर/03/24।

वन विभाग, मुरादाबाद वृत्त, मुरादाबाद, उत्तर प्रदेश।

क्रम संख्या.....4231.....

...

बुक संख्या.....

सामाजिक वानिकी प्रभाग, बिजनौर

1- मोईन पुत्र छम्मन नि0 मो0 शाहबिलायत मण्डावर। 2- बब्लू पुत्र अर्जुन सिंह नि0 डेवलगढ थाना मण्डावर 3-श्री देवेश कुमार शर्मा पुत्र देव कुमार शर्मा नि0 मण्डावर से मुबलिग से रूपये (अंकों में) 165000.00 (शब्दों में) एक लाख पैंसठ हजार मात्र बावत रेंज केस संख्या 76/बिजनौर/2023-24 के प्रतिकर प्रशमन धनराशि।

दिनांक 30.05.2024।

हस्ताक्षर

वनाधिकारी के हस्ताक्षर
क्षेत्रीय वन अधिकारी
बिजनौर।

42



Hindi

उद्धरण खतौनी (अप्रमाणित प्रति)

04/Jun/2024 11:30:46

ग्राम क्रमांक : 112169 ग्राम का नाम (परगना) : मण्डावर (मण्डावर) तहसील : विजनीर ब्लॉक : विजनीर प्लॉट नं. : 1426-1431 (01 जुलाई, 2018 से 30 जून, 2024) भाग : 1 (1) खता संख्या : 00331

श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।

खतौदार का विवरण		खतौदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खतौदार का अंश		
खतौदार/गाटा संख्या	(2) नाम/पिता-पति-संबन्धक-प्रबन्धक का नाम / जति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (8-9 स्थान के अंक) / पता / वन्मतिधि (अवयस्क हेतु)	(3) न्यायलय का नाम / न्यायद्विकृत वाद संख्या अथवा जदरेस संख्या / अदालत का दिनांक / जोत का अथवा	(4) वर्ष	(5) गाटा (दुर्गिक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खतौदार द्वारा देय भू-राजस्व :
1083	1) देवेश कुमार शर्मा/दा० देव शर्मा/नि० मण्डावर हाल नि० गन्वतिकागार्डनमहावनपुर 2) गौ० लक्ष्मण/गौ० कल्याण/नि० गौ० मण्डावर मंगल कानवा मण्डावर	1) राज्य न्यायलय (लखनऊ) /T202413160100607 /11-03-2024 /विक्रय	1373फ०	1083(1121691083000012)	0.7970	1) 1/1 2)-	1) 0.4590 2) 0.3380	0.00
							0.7970	
कुल गाटे- एक		कुल क्षेत्रफल- अन्य दशमलव सात नौ सत अन्य (हैक्टेयर)		कुल भू-राजस्व - अन्य दशमलव नून नून रुपये		कुल अंश का क्षेत्रफल - अन्य दशमलव सात नौ सत अन्य (हैक्टेयर)		
नामान्तरण / परिवर्तन का विवरण		धारित किया गया		दर्ज किया गया				

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उद्धरण खतौनी (अप्रमाणित प्रति)

04/Jun/2024 11:30:46

ग्राम क्रमांक : 112169 ग्राम का नाम (परगना) : मण्डावर (मण्डावर) तहसील : बिजनौर जिल्ला : बिजनौर फसली वर्ष : 1426-1431 (01 जुलाई, 2018 से 30 स. 2024) भाग : 1 (1) खत संख्या : 00331						
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / न्यायन्याय का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाली कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल(हे॰)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाली कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(हे॰)
1) राजस्व न्यायालय (तहसीलदार) /T202413160100607 /11-03-2024 /विज्ञापन /PAWAN SINGH (REVENUE INSPECTOR) /12-03-2024	1.1) देवेश कुमार शर्मा/ डा० देव शर्मा/नि०मंडावर जाली नं० मजुमदार/ई-मजुमदार नं० (शेष क्षेत्रफल : 0.4590)	1083(1121691083000012)	1.1) 0.3380	1.1) मी०हाशिम/मी० फारूख/नि० मौ० वाजिर मंगल कस्बा मण्डावर	1083(1121691083000012)	1.1) 0.3380
1) कृषिक से अकृषिक (पारा 80) : 1431फ०-न्यायालय उपबिज्ञापिका बिजनौर द्वारा वाद सं० टी-202413161601811 देवेश कुमार शर्मा बनाम उ०प्र० सरकार अंतर्गत धारा 80 अधिन० उ०प्र० रा० सहिता 2006 पर दिनांक 13.2.2024 को आदेश हुआ कि तहसीलदार बिजनौर की आज्ञा दिनांक 09.02.2024 मस प्रार्थना पत्र आ०सी० प्रपत्र-25 अंतर्गत धारा 80(2)उ०प्र०राजस्व सहिता-2006 स्वीकार किये जाते हैं। भूमि स्थित ग्राम मण्डावर परगना मण्डावर तहसील व जिला बिजनौर की उद्धरण खतौनी 1426फ०-1431फ० के खता सं० 331 के गाटा सं० 1083 रकबा 0.797हे० में से 0.459हे०, गाटा सं० 1093 रकबा 0.686हे० व गाटा सं० 1094 रकबा 0.164हे० कुल 03 खेत कुल रकबा 1.309हे० लगान 44.70फ० भूमि को धारा 80(2) उ० प्र० राजस्व सहिता-2006 में उल्लिखित शर्तों के अधीन अकृषिक प्रयोग हेतु घोषित किया जाता है। यह घोषणा केवल अकृषिक प्रयोग के लिए की जा रही है। किसी भी राष्ट्रीय राजमार्ग अधिग्रहण मुद्दामों पर प्रभावी नहीं होगी। उक्त भूमि पर किसी भी प्रकार का निर्माण कार्य जिला पंचायत बिजनौर के संगत नियमों के अनुसार अनुमत्य होगा। जिला पंचायत में निर्दिष्ट भू-उपयोग के विस्तृत किताब कोई भी निर्माण कार्य विधि विस्तृत होगा जिसे नियमानुसार ध्वस्त करने का पूर्ण अधिकार जिला पंचायत बिजनौर को होगा। किसी भी प्रकार का विरोधाभास होने पर यह घोषणा स्वतः निरस्त हो जायेगी। तहसीलदार की आज्ञा दिनांक 09.02.2024 मस नजरी नकशा आदेश का अंग रहेगी। ह०प्र०का० 6.3.2024 (डिजिटल हस्ताक्षर : PAWAN SINGH/06-03-2024)						
(17) भूमि के सम्बन्ध में विस्तारपूर्ण राजस्व वाद की कम्प्यूटरीकृत संख्या :						
(18) क्षेत्र/क्षेत्र-मुक्त होने की स्थिति						
(18.1) क्षेत्र होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/क्षेत्र का दिनांक/धनपत्र/अवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :						
(18.2) क्षेत्र-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/क्षेत्र-मुक्त का दिनांक/धनपत्र/अवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :						
(19) अभ्यास :						
पूर्व आदेशों का विवरण						



Reply for Deepank Kumar Sharma & Ors. Vs. Union of India & Ors. O.A. No.272 of 2024

From: Vishwendra Verma (verma.vishwendra@yahoo.co.in)

To: akhileshsinghadvocate@gmail.com

Date: Wednesday 18 September, 2024 at 05:59 pm IST

Respected Sir,

Please find enclosed the reply to the additional affidavit filed by the respondent No.7, 8, 9 and 10



DEEPANK KUMAR SHARMA (4).pdf
359.3kB



DEEPANK KUMAR SHARMA (3).pdf
2.9MB



DEEPANK KUMAR SHARMA (2).pdf
2.3MB



DEEPANK KUMAR SHARMA.pdf
4.3MB